IN THE HIGH COURT OF JUDICATURE AT PATNA
COM PET No.3 of 1984
In the matter of
M/S ROHTAS INDUSTRIES LTd.
(In liquidation)
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353. 15.5.2008. In I.A.No. 1964 of 2008

Official Liquidator has filed reply to I.A.No.1964 of 2008 filed by the Kolkata Port Trust which is taken on record and as prayed for on behalf of Kolkata Port Trust put up after summer vacation so that in the meanwhile notice be served on the Inland Road Service at the address indicated in Paragraph-15 of the Interlocutory Application as they are said to be in possession of the premises in question which belongs to Kolkata Port Trust and was leased out to the Company-in-Liquidation in the year 1992 for which requisite etc. both under ordinary process as also registered cover be filed within one week.

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In I.A.No. 2631 of 2008

The Dry Woods could not be removed by the purchaser on account of orders of the Hon'ble Supreme Court.

Let Official Liquidator file reply to the petition of the purchaser of the Dry Woods for return of his deposit kept at Flag-746.

Rajesh/ **(V. N. Sinha, J.)**

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